IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (SJ) No. 321 of 2010

Bhawnath Mistri and others … … Appellants
Versus
The State of Jharkhand … .... Respondent

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : None
For the State : None

Order No. /Dated: 23rd April, 2021

Today no one appears on behalf of either side.

It appears that vide order dated 15.12.2020 written argument was directed to be filed but the same has not been filed as yet distinguishing the role of the appellants.

A copy of this order be given to the learned counsel for the appellants.

Put up after three weeks.

KNR/- **(Ratnaker Bhengra, J.)**